GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3764
ANSWERED ON:19.04.2010
CASES REGISTERED BY VIGILANCE AND MONITORING DEPARTMENT
Bajirao Shri Patil Padamsinha

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of cases registered by the Vigilance and Monitoring Department of his Ministry under various schemes during the last three years, State-wise;
- (b) whether the Vigilance and Monitoring Department has submitted its report; and
- (c) if so, the action taken by the Government against the defaulters?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN 'ADITIYA')

(a): There is no Vigilance and Monitoring Department in the Ministry of Rural Development. However, Vigilance and Monitoring Committees (V&MCs) are constituted at State and District level to monitor the implementation of major Rural Development programmes. The Guidelines provide that for action on any point pertaining to the State Government, the Committee shall forward their observation/recommendation to them. The Ministry of Rural Development shall be informed of any gross violation noticed. No gross violation has been brought to the notice of the Ministry of Rural Development by the Vigilance and Monitoring Committees.

(b)&(c): Do not arise.